

**Central Administrative Tribunal, Lucknow Bench, Lucknow**

O.A. No. 69/2009

This the 3<sup>rd</sup> day of March, 2009

**Hon'ble Mr. M. Kanthaiah, Member (J)**

D.W. Paswet  
Aged about 55 years  
S/o Late N. Paswet R/o ED-5,  
Sector Q, Aliganj, Lucknow.

**Applicant.**

By Advocate Sri A. Moin.

**Versus**

1. Union of India through Secretary,  
Department of Mining, Shastri Bhawan,  
New Delhi.
2. Director General, Geological Survey of India,  
27 Jawahar Lal Nehru Road, Kolkatta.
3. Deputy Director General,  
AMSE Wing, Geological Survey of India  
Vasudha Bhawan, Kumara Swami Lay Out, Bangalore
4. Pay & accounts Officer, Pay & Accounts Office ,  
Geological survey of India,  
North East Region,  
Laitumkhrah, Shillong III

**Respondents.**

By Advocate Sri S. P. Singh for Z.A. Khan.

**Order (Oral)**

**By Hon'ble Sri M. Kanthaiah, Member (J)**

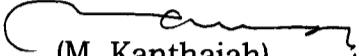
Heard counsel for the parties.

2. The applicant has filed Original Application with a prayer to issue a direction to the respondents for payment of Special Duty Allowance admissible to the applicant for the period 29.11.2002 to 26.9.2008 that is the period spent on duty at Shillong in the North East Region with interest thereon. But it is the case of the applicant that after filing of the O.A., the respondent authorities have passed orders on behalf of Respondent No. 1 dated 22.12.2008 in which they agreed the eligibility of such Special Duty Allowance to the applicant.

3. In view of the above circumstances, the O.A. is disposed of with a direction to the competent authority i.e. Respondents No. 3 and 4 to make payment of Special Duty Allowance to the applicant as per order dated 22.12.2008 within a period of one month with admissible interest as per rules.

No Costs.

v.

  
(M. Kanthaiah)  
Member (J)

03-03-2009